

candidates are treated on a par with general candidates. The details of category of an official recommended for a Board level functionary in PSUs, are not available in PESB because the application form does not contain such data.

(b) and (c) Question does not arise.

Abolishment of RTI application fee

1161. DR. E.M. SUDARSANA NATCHIAPPAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government has considered to abolish the payment of Rs. 10 for getting information under RTI Act to make the Departments and Agencies to realise that they are for the people, of the people and to the people rather quoting rules and RTI application at entry level; and

(b) if so, whether the Departments were directed to send the application to exact departments *suo-moto* rather than return the application to poor applicant?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir. The Government is not considering to abolish the RTI application fee.

(b) As per Section 6(3) of the RTI Act, 2005, where an application is made to a public authority requesting for an information (i) which is held by another public authority; or (ii) the subject matter of which is more closely connected with the functions of another public authority, the public authority, to which such application is made, shall transfer the application or such part of it as may be appropriate to that other public authority and inform the applicant immediately about such transfer.

Recruitment of persons of OBC

†1162. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) the number of persons belonging to Other Backward Classes (OBCs) recruited in different groups of the Central Government services during the last three years;

(b) the number and the percentage of persons belonging to Other Backward

†Original notice of the question was received in Hindi.